

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. /S.O./2019/01

Date : 07/01/19

The Government of Rajasthan vide its Notification No.F.1(6)FD/Rules/2011 dated 22.05.2018 has introduced Rule 103C under the Rajasthan Service Rules, 1951 regarding Child Care Leave of 730 days to a Female Government Servant during her entire service for taking care of her two eldest surviving children whether for rearing or for looking after any of their needs, such as examination, sickness etc. Further, the State Government has issued clarification on various issues in this regard vide Memorandum No.F.1(6)FD/Rules/2011 dated 10.09.2018.

In order to ensure proper and smooth functioning, following instructions are issued regarding sanction of Child Care Leave to Female Employees of Rajasthan High Court:-

1. Application for sanction of Child Care Leave shall be submitted by the Female Employee in prescribed form strictly as per above Notification dated 22.05.2018 and Memorandum dated 10.09.2018.
2. The Controlling Authority concerned shall forward the application of his subordinate Female Employee only after satisfying himself that the applicant Female Employee fulfills all conditions prescribed for Child Care Leave.
3. The Controlling Authority shall not forward the applications of more than 20% Female Employee of total working strength of his Section/ Cell.
4. While forwarding the application of Child Care Leave, the Controlling Authority shall propose suitable work arrangement.
5. Application for Child Care Leave shall be submitted at least three weeks prior to its commencement.
6. There shall be minimum gap of three months between two spells of Child Care Leave during a calendar year except in exceptional circumstances.

7. Besides other conditions prescribed under above Notification dated 22.05.2018 and Memorandum dated 10.09.2018, it is specifically reiterated that Child Care Leave cannot be claimed as a matter of right. Under no circumstance can any Female Employee proceed on Child Care Leave without prior sanction of the same.

BY ORDER,


  
REGISTRAR GENERAL

No: I/A(iii)(a)(10)57/2014/ 55

Date: 07/01/19

Copy forwarded to the following for information and necessary action:-

1. The Registrar (Admn.)/(Vigilance)/(Rules)/(Judl.)/(Class.)/(CPC)/(Exam.)/(O.S.D[F&I])/(Writs), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur.
3. The Director, Rajasthan State Judicial Academy, Jodhpur.
4. The Registrar H.Q. at New Delhi.
5. All the Sr. Dy. Registrars / Dy. Registrars, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
6. Sr. Librarians / Assistants Registrars / Court Officers, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
7. All the A.O.Js./A.A.Os/CA-AOJ, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
8. Leave Clerk / Bill Clerk / Budget Clerk, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.

  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. 02/S.O./2019

Date : 08.01.2019

Consequent upon transfer / retirement of Hon'ble Judges and in supersession of previous orders, the judgeships for inspection are re-allocated to the Hon'ble Judges as under :-

S. No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE MOHAMMAD RAFIQ	JAIPUR METROPOLITAN / CHURU
2.	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	JODHPUR METROPOLITAN/ RAJSAMAND
3.	HON'BLE MR. JUSTICE M.N.BHANDARI	AJMER / SIROHI
4.	HON'BLE MR. JUSTICE K.S. AHLUWALIA	KOTA / DUNGARPUR
5.	HON'BLE MRS. JUSTICE SABINA	BHARATPUR/ BANSWARA
6.	HON'BLE MR. JUSTICE ALOK SHARMA	ALWAR / JAISALMER
7.	HON'BLE MR. JUSTICE SANDEEP MEHTA	UDAIPUR / JODHPUR DISTRICT
8.	HON'BLE MR. JUSTICE P.K. LOHRA	BIKANER / PRATAPGARH
9.	HON'BLE MR. JUSTICE V.S. SIRADHANA	JAIPUR DISTRICT/ KARALI
10.	HON'BLE MR. JUSTICE VIJAY BISHNOI	BHILWARA / JALORE
11.	HON'BLE MR. JUSTICE ARUN BHANSALI	GANGANAGAR / BALOTRA
12.	HON'BLE MR. JUSTICE MAHENDRA MAHESHWARI	SIKAR
13.	HON'BLE MR. JUSTICE B.L. SHARMA	BUNDI
14.	HON'BLE MR. JUSTICE PRAKASH GUPTA	JHALAWAR
15.	HON'BLE MR. JUSTICE G.R. MOOLCHANDANI	JHUNJHUNU
16.	HON'BLE MR. JUSTICE GOVERDHAN BARDHAR	DAUSA
17.	HON'BLE MR. JUSTICE PANKAJ BHANDARI	TONK
18.	HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA	BARAN
19.	HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI	CHITTORGARH
20.	HON'BLE MR. JUSTICE DINESH MEHTA	PALI
21.	HON'BLE MR. JUSTICE VINIT KUMAR MATHUR	MERTA
22.	HON'BLE MR. JUSTICE ASHOK KUMAR GAUR	DHOLPUR
23.	HON'BLE MR. JUSTICE MANOJ KUMAR GARG	HANUMANGARH
24.	HON'BLE MR. JUSTICE INDERJEET SINGH	SAWAI MADHOPUR

-Sd-

CHIEF JUSTICE

Hon'ble Inspecting Judges of the area are requested to advise Hon'ble the Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

Hon'ble Judges are further requested to bring their tour programme to the notice of Hon'ble the Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER

  
REGISTRAR GENERAL

No. PA/RG/9(3)/89 (Separate)/29

Date : 08.01.2019

Copy forwarded to the following for information and necessary action :-

1. The Registrar (Vig.)/(Admn.)/(Exam.)/(Rules)/(Class.)/(Judl.), Rajasthan High Court, Jodhpur.
2. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to deliver copy of this order to all P.S. of Hon'ble Judges sitting at Jaipur Bench, Jaipur.
3. The Registrar (Vig.)/(Writs)/(Class.)/(Judl.), Rajasthan High Court Bench, Jaipur.
4. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice.
5. O.S.D. (Finance cum Infrastructure), Rajasthan High Court, Jodhpur.
6. The Registrar-cum-CPC, Rajasthan High Court Bench, Jaipur.
7. All Sr. Dy. Registrars/Dy. Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
8. All District & Sessions Judges with the request to circulate it amongst all Presiding Officers of the Courts including Special Courts in DJ rank / Tribunals located in their judgeships.
9. Private Secretary to all the Hon'ble Judges.
10. A.O.J., Confidential/ Vigilance / RJS (Estt.)/ Subordinate Courts (Estt.)/ Statistics/ General Section/ Classification (Website), Rajasthan High Court, Jodhpur.

  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. **03**/S.O./2019/

Dated: **23-01-2019**

While reiterating earlier instructions issued in this regard, Hon'ble the Chief Justice has been pleased to order that wherever the documents and true copies/photo copies of the original documents filed with the petitions are faint or not legible, they should be accompanied with typed copies with proper spacing and with a font not less than 14.

All Stamp Reporters at Principal Seat, Jodhpur and Jaipur Bench, Jaipur are instructed to ensure strict compliance accordingly.

By Order

  
REGISTRAR GENERAL

No. Gen./XV/**03**/2019/**527**

Dated: **23-01-2019**

Copy forwarded to the following for information and necessary action:-

1. Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. To All Hon'ble Judges at Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. Registrar (Vigilance)/ (Rules)/ (Exam)/ (Writs)/ (Class.), Registrar cum GPC & OSD (F&I), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
5. Registrar (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. All Senior Deputy Registrar/Duputy Registrars/ Assistant Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. All the P.S./Sr.P.A./P.A./Jr.P.A./Judgment Writers, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.

**RAJASTHAN HIGH COURT, JODHPUR**

**:: ORDER ::**

No. : 04/S.O./2019

Date : 16.03.2019

In supersession of order No. 17/S.O./2018 dt. 21.09.2018 issued earlier in this regard, Hon'ble the Chief Justice has been pleased to nominate **Hon'ble Mrs. Justice Sabina**, Judge, Rajasthan High Court, Jaipur Bench, Jaipur as Chairman of the Rajasthan High Court Legal Services Committee, Jaipur, under section 8A of the Legal Services Authority Act, 1987 read with Regulations 3(4) and 4 of the Rajasthan State Legal Services Authority Regulations, 1999.

**BY ORDER**

*16.3.19*  
**REGISTRAR (ADMN.)**

No. : Gen/XV/06/94/1447

Date: 16.03.2019

Copy to :-

01. Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
02. P.S. to Hon'ble Mrs. Justice Sabina, Judge, Rajasthan High Court, Jaipur Bench, Jaipur.

*16.3.19*  
**REGISTRAR (ADMN.)**

No. : Gen/XV/06/94/1448

Date: 16.03.2019

Copy also to the following for information and necessary action :-

01. The Registrar General, Rajasthan High Court, Jodhpur.
02. The Registrar (Admn./ Vigilance/ Exam./ Rules/ Classification/ C.P.C.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
03. O.S.D. (F & I), Rajasthan High Court, Jodhpur.
04. The Member Secretary, Rajasthan State Legal Services Authority, Rajasthan High Court Building, Jaipur.
05. The Director, Rajasthan State Judicial Academy, Jodhpur.
06. All Senior Deputy Registrar / Deputy Registrar, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
07. The Deputy Secretary, Rajasthan State Legal Services Authority, Jodhpur / Jaipur.
08. All P.S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
09. A.O.J., Subordinate Courts (Estt.) section, Rajasthan High Court, Jodhpur.
10. A.O.J., Classification (Website), Rajasthan High Court, Jodhpur / Bench Jaipur.
11. Registrar (H.Q. at New Delhi), Bikaner House, Shahjhan Road, New Delhi-11

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. S.O./ 05 /2019/

Dated:15/05/2019

As per S.O. No. 12/2014 dated 07.10.2014 the record of main cases and misc. cases of High Court is being maintained separately but in the statements only the main cases are shown in the institution and disposal but in the newly introduced Case Information System (CIS) the pendency of main cases as well as misc. cases is reflected on National Judicial Data Grid (NJDG).

Therefore, in order to maintain parity with NJDG, the existing S.O. No. 12/2014 dated 07.10.2014 is hereby withdrawn and henceforth all statistical statements shall be prepared by showing the pendency of main as well as misc. cases in the Case Information System (CIS) which is in turn replicated on National Judicial Data Grid (NJDG).

By Order

*sd -*

**REGISTRAR GENERAL**

No.Gen/XIX/Misc/1680/2014/578

Dated :15/05/2019


Copy forwarded to the following for information and necessary action:

1. The Registrar General, Rajasthan High Court, Jodhpur
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court
3. The Registrar (Admn.)/Classi./Rules/Vigi.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur
4. The Registrar (Writs), Raj. High Court, Jaipur Bench, Jaipur
5. The Registrar-cum-CPC Rajasthan High Court, Jaipur Bench, Jaipur
6. The Officer on Special Duty (F&I), Raj. High Court, Jodhpur
7. The Registrar (Judicial), Raj. High Court, Jodhpur/Jaipur
8. The Senior Deputy Registrar/Deputy Registrar (Admn.), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur
9. All Assist. Registrars, Judicial Side, RHC, Jodhpur/ Jaipur Bench, Jaipur
10. All AOJ, Judicial Side, Raj. High Court, Jodhpur/ Jaipur Bench, Jaipur
11. AOJ, Statistics Section, Raj. High Court, Jodhpur
12. All Court Masters, Raj. High Court, Jodhpur/ Jaipur Bench, Jaipur
13. All Stamp Reporters, Raj. High Court, Jodhpur/ Jaipur Bench, Jaipur
14. The Senior Librarian, Raj. High Court, Jodhpur/ Jaipur Bench, Jaipur

  
**REGISTRAR GENERAL**

Copy forwarded to the following with request to place the same before His /Her Lordship for favour of kind perusal.

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court
2. Private Secretary to Hon'ble Mr./Mrs./Dr./Kumari/Smt. \_\_\_\_\_, Judge, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur

  
**REGISTRAR GENERAL**

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.06/S.O./2019

Date : 21.05.2019

In exercise of powers conferred under Rule 21(1) of the Rules of High Court of Judicature for Rajasthan, 1952, I hereby nominate Hon'ble Mr. Justice Mohammad Rafiq to be the Administrative Judge with immediate effect. He shall dispose of the administrative business in accordance with Standing Order No. 09/S.O./2013 dated 01.10.2013.

Sd/-  
CHIEF JUSTICE

No.PA/RG/AJ/2001/212

Date: 21.05.2019

Copy forwarded to the following for information :-

1. The Registrar (Vigilance)/ (Admn.)/ (Rules)/ (Class.)/(Exam.) (Judicial)/O.S.D. (F&I), Rajasthan High Court, Jodhpur.
2. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur, through P.S. and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
3. The Registrar (Vigilance)/ (Writs)/ (Class.)/ (Judicial), Rajasthan High Court Bench, Jaipur.
4. The Registrar-cum-CPC, Rajasthan High Court Bench, Jaipur.
5. O.S.D., Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
6. All Senior / Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. All Assistant Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. All A.O.J. of Administrative Sections, Rajasthan High Court, Jodhpur.
9. A.O.J. (Classification) (Web Site), Rajasthan High Court, Jodhpur, Jaipur Bench, Jaipur.

  
REGISTRAR GENERAL

Copy also to :-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice.
2. The Private Secretary to Hon'ble Mr. Justice Mohammad Rafiq, along with copy of Standing Order No.09/S.O./2013 dated 01.10.2013.
3. All Private Secretaries to Hon'ble Judges.

  
REGISTRAR GENERAL



**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. : १३. /S.O./2019/

Dated : 02.07.2019

In supersession of Order No. 20/S.O./2018 dt. 05.09.2018, issued earlier in this regard, Hon'ble the Chief Justice has been pleased to nominate **Hon'ble Mr. Justice Alok Sharma**, Judge, Rajasthan High Court, Jaipur Bench, Jaipur as Incharge of Mediation at Rajasthan High Court, Jaipur Bench, Jaipur.

BY ORDER

  
**REGISTRAR (ADMN.)**

No.Gen/XV/31/2008/२१११

Dated : 02.07.2019

Copy forwarded to the following for information :-

1. Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to Hon'ble Mr. Justice Alok Sharma, Judge, Rajasthan High Court, Jaipur Bench, Jaipur.

  
**REGISTRAR (ADMN.)**

No. Gen/XV/31/2008/ २११२

Dated : 02.07.2019

Copy also forwarded to the following for information and necessary action :-

01. The Registrar General, Rajasthan High Court, Jodhpur.
02. The Registrar, (Admn./Vigilance/Examination/Rules/Classification/Judicial/CPC), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
03. O.S.D. (F & I), Rajasthan High Court, Jodhpur.
04. The Member Secretary, Rajasthan State Legal Services Authority, Rajasthan High Court Building, Jaipur.
05. The Director, Rajasthan State Judicial Academy, Jodhpur.
06. All Sr. Deputy Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
07. The Joint Secretary, Rajasthan State Legal Services Authority, Jodhpur/Jaipur.
08. All P.S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
09. A.O.J., General Section, Rajasthan High Court, Jodhpur.
10. A.O.J., Classification (Website), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
11. Registrar (H.Q. At New Delhi), Bikaner House, Shahjhan Road, New Delhi-11.

  
**REGISTRAR (ADMN.)**

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. 09 /S.O./2013

Date : 01.10.2013

In supersession of all previous orders issued in this regard, all administrative business/ work relating to the Subordinate Courts in accordance with Rule 22 of the Rules of High Court of Judicature for Rajasthan, 1952 shall be disposed of by the Hon'ble Administrative Judge Mr. Justice Dinesh Maheshwari except the following matters :-

1. Matters mentioned in Rules 15 and 17 of the Rules of High Court of Judicature for Rajasthan, 1952;
2. Appointment, promotions and postings of Judicial Officers;
3. Representations against Adverse Remarks about Officers;
4. Matters, which require orders of the Chief Justice under financial rules;
5. Constitution & Jurisdiction of Courts;
6. Place(s) of sitting of Courts;
7. Conferment of Judicial powers;
8. Rules and Circulars (except in regard to routine matters);
9. Correspondence with Government involving question of principle and policy;
10. Policy matters which have to be addressed to the Government for the creation of Courts or posts;
11. All administrative work relating to the High Court.

The following matters shall also be placed before the Hon'ble Administrative Judge for disposal in addition to Rule 22 :-

1. Nomination of Officers for various training programmes;
  2. Transfer of cases from one Court to another;
  3. Sending periodical returns and statements regarding judicial work pertaining to the High Court to the Government of India and Hon'ble Supreme Court of India;
  4. Sending replies of Parliament and Assembly questions;
- 2

RAJASTHAN HIGH COURT, JODHPUR

**ORDER**

No. 09/S.O./2019

Date: 09.07.2019

In exercise of the powers conferred by Rule 34 of the Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019, the Chief Justice of Rajasthan High Court hereby makes further rules to amend "Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019" :-

1. Short Title and commencement.- (i) These Rules shall be called "Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Amendments Rules, 2019.

(ii) They shall come into force from the date they are modified.

2. In second line of existing Rule 3 of the Rajasthan High Court Principal Seat Advocates' Chambers (Allotment & Occupancy) Rules, 2019 (hereinafter referred to as "the Principal Rules", the word "appointed" occurring after the word "Committee" shall be substituted by word "constituted".

3. The existing Rule 4 of the Principal Rules shall stand substituted as under :

"The Committee to be constituted by the Chief Justice shall comprise of three sitting Judges of the High Court, President of Rajasthan High Court Advocates' Association, Jodhpur and President of Rajasthan High Court Lawyers' Association, Jodhpur."



4. In existing Rule 6 of the Principal Rules, the word "applicants" occurring opposite to Category-II shall be substituted by word "Advocates".

5. (i) In existing Rule 7 of the Principal Rules, the first and second proviso to Rule 7 shall stand deleted and the following proviso shall be inserted :-

"Provided that if the numbers of eligible Senior Advocates are more than number of Chambers of Category-I available, the allotment shall be made keeping in view their seniority as Senior Advocates."

6. (i) Number '30' existing in fourth line of Rule 8 of the Principal Rules shall be substituted by number '20'.

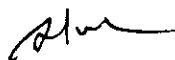
(ii) After the end of Rule 8 of the Principal Rules, the following shall be added :-

"The allotment shall be made on the basis of seniority at the Bar, to be reckoned from date of enrollment as an advocate with the State Bar Council, subject to condition of possessing the required number of filing of cases."

7. In Rule 11 of the Principal Rules, the words 'drawn on State Bank of India' occurring after the words 'pay order/demand draft' shall be deleted.

8. In Rule 12 of the Principal Rules, words 'senior most member' occurring after the words 'seniority of' shall be substituted by words 'the members'.

9. (i) In existing Rule 15 of the Principal Rules, the words 'drawn on State Bank of India' occurring after the words 'pay order/demand draft' shall be deleted.



(ii) The following Proviso shall be inserted in Rule 15 of the Principal Rules:-

"Provided that the advocates presently occupying the Chambers constructed under the self financing scheme, on their surrendering the existing Chamber and handing over vacant possession thereof, shall not be liable to deposit security amount prescribed as aforesaid."

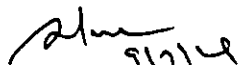
10. The word 'panal' occurring in sixth line of existing Rule 32 of the Principal Rules shall be substituted by the word 'penal'.

11. After Rule 34 of the Principal Rules, the following Rule shall be added as Rule 35:-

"35. The Chief Justice may, for reasons to be recorded in writing, relax any condition or conditions prescribed by these Rules in appropriate cases."

12. The existing Rule 35 of the Principal Rules shall be renumbered as Rule 36.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/14/2017/3088

Date : 09-07-2019

Copy forwarded to the following for information :-

1. Registrar-cum-Principal Secretary/ P.S. to Hon'ble the Chief Justice.
2. P. S. to all the Hon'ble Judges.

  
Registrar General

Copy also forwarded to the following for information and necessary action :-

1. Registrar (Vigilance) / (Admn.)/ ((Rules)/ (Writs) / (Exam.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. Registrar (Classification), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to upload the same on official website.
3. O.S.D. (F&I), Rajasthan High Court, Jodhpur.
4. All Dy. Registrar, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All Assistant Registrars of administrative Sections, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. Court Officer, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. A.O.J., Building Cell/ General Section, Rajasthan High Court, Jodhpur.
9. All Managers Gr. I, Rajasthan High Court Guest House, Jodhpur/ Jaipur Bench, Jaipur.

  
Registrar General

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. 10/S.O./2019


Date- 05.08.2019

It has been noticed that videography and photography of the court proceedings held on 05.08.2019 through video conferencing have been done which is not permissible. Any such future acts will be dealt with severely.

It is, therefore notified that no person should videograph or photograph court proceedings in future. Failure to comply with this shall result in strict legal action against all violators.

The court staff is enjoined to keep constant vigil and watch to prevent such incident in future. Any lapse on their part will attract disciplinary action.

By Order

  
Registrar General

No. Gen/XIX/Misc./1000/2019/1004

Date 05.08.2019

Copy also forwarded to the following for information and necessary action :-

01. The Registrar General, Rajasthan High Court, Jodhpur.
02. The Registrar, (Admn./Vigilance/Examination/Rules/Classification/Judicial/CPC), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
03. O.S.D. (F & I), Rajasthan High Court, Jodhpur.
04. The Member Secretary, Rajasthan State Legal Services Authority, Rajasthan High Court Building, Jaipur.
05. The Director, Rajasthan State Judicial Academy, Jodhpur.
06. All Sr. Deputy Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
07. The Joint Secretary, Rajasthan State Legal Services Authority, Jodhpur/Jaipur.
08. All P.S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
09. A.O.J., General Section, Rajasthan High Court, Jodhpur.
10. A.O.J., Classification (Website), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
11. Registrar (H.Q. At New Delhi), Bikaner House, Shahjhan Road, New Delhi-11.



**RAJASTHAN HIGH COURT, JODHPUR**

S.O. 11/2019

Date 21.08.2019

**Sub: Proper attestation of affidavit by Oath Commissioners.**

It has been noticed that while attesting the affidavits, the Oath Commissioners do not properly verify the identity of deponents which has been viewed seriously by Hon'ble Rajasthan High Court in order dated 07.08.2019 passed in D.B. Civil Misc. Appeal No. 2082/2019 Ms. Bhawna Anand Vs. Rahil Kumar Jawa.

Accordingly, all the Oath Commissioners are directed that henceforth the affidavits shall be attested by them only on verification of the Identity Proof of the deponent as well as identification by the concerned Advocates so as to ensure that affidavit sworn before them actually pertains to the person concerned and is not attested in absentia or by impersonation.

Any lapse in this regard will attract severe consequences.

By Order

SD/—

Registrar General

**RAJASTHAN HIGH COURT, JODHPUR**

No.Gen/XIX/Misc/1036/2019/1072

Dated 21/08/2019

Copy forwarded to the following for information and necessary action :-

1. The Registrar (Admn.), RHC, Jodhpur/Jaipur Bench, Jaipur.
2. The Registrar (Judicial), RHC, Jodhpur/Jaipur Bench, Jaipur.
3. The DIO, NIC, Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.
4. The AOJ, Stamp Report Section/Computer Cell, RHC, Jodhpur / Jaipur Bench, Jaipur.
5. All Assistant Registrars, Judicial Side, RHC, Jodhpur/Jaipur.
6. The President Raj, High Court Advocates Association, Jodhpur.
7. The President, Raj.High Court Lawyers Association, Jodhpur
8. The President, Raj. High Court Bar Association, Jaipur.
9. The President, Jaipur Bar Association, Jaipur.
10. All Oath Commissioners, RHC, Jodhpur/ Jaipur Bench, Jaipur.

  
21/8/19  
**REGISTRAR (ADMN.)**



**RAJASTHAN HIGH COURT, JODHPUR**

No. S.O./12/2019

Dated 06.09.2019

**ORDER**

In order to expedite the disposal of cases, Hon'ble the Chief Justice has been pleased to order that the court proceedings of Rajasthan High Court may be conducted through video conferencing between Principal Seat at Jodhpur and Bench at Jaipur during time slots of 12.30 p.m. to 01.00 p.m. or 03.30 p.m. to 04.30 p.m. in Court No.1 at both the places and Court No.15 at Jodhpur and 20 at Jaipur respectively according to requirement.

Registrar (Judicial) at both the places shall maintain the schedule of video conferencing so that only one video conferencing is fixed at a time.

By Order  
sd/-  
Registrar General

No.Gen/XIX/Misc/ 1112/2019/1173

Dated 06/09/2019

Copy forwarded to the following for information and necessary action.

1. The Registrar General, Raj. High Court, Jodhpur.
2. The Registrar (Admn.) / (Vigilance) / (Rules) / (Classi.) / (Exam.) / OSD (F&I) / (OSD) / (Writs), Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.
3. The Registrar-cum-CPC, Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.
4. The Registrar (Judicial), Raj. High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. The Advocate General/ All AAG, Raj. High Court, Jodhpur/Jaipur.
6. Government Advocate Office, Jodhpur / Jaipur.
7. The Chairman /Vice Chairman/Secretary, Bar Council of Raj., Jodhpur.
8. The President, Raj. High Court Advocate Association, Jodhpur.
9. The President, Raj. High Court Lawyers Association, Jodhpur.
10. The President, Raj. High Court Bar Association, Jaipur.
11. The President, Jaipur Bar Association, Jaipur.
12. All Sr. Deputy Registrars/ All Deputy Registrars, RHC, Jodhpur/ Jaipur.
13. All Assistant Registrars, Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.
14. Senior Librarian, Raj. High Court, Jodhpur /Jaipur Bench, Jaipur.
15. All Court Masters, Raj. High Court, Jodhpur / Jaipur Bench, Jaipur.
16. The Court Officer, Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.
17. The DIO, NIC, Raj. High Court, Jodhpur / Jaipur Bench, Jaipur.
18. AOJ, Computer Cell, Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.
19. All AOJ, Judicial Side, Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.

  
**REGISTRAR (ADMN.)**

Copy also forwarded to the following with request to place the same before His / Her Lordship for kind perusal.

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.

  
**REGISTRAR (ADMN.)**

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No...13../2019

Date: 11/09/2019

Consequent upon transfer/retirement of Hon'ble Judges and in supersession of previous orders, the judgeships for inspection are re-allocated to the Hon'ble Judges as under:-

S No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1	HON'BLE MR. JUSTICE MOHAMMAD RAFIQ	JAIPUR METROPOLITAN
2	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	UDAIPUR JODHPUR DISTRICT PRATAPGARH
3	HON'BLE MRS. JUSTICE SABINA	KOTA
4	HON'BLE MR. JUSTICE ALOK SHARMA	JAIPUR DISTRICT SAWAIMADHOPUR
5	HON'BLE MR. JUSTICE SANDEEP MEHTA	JODHPUR METROPOLITAN SIROHI
6	HON'BLE MR. JUSTICE VIJAY BISHNOI	BHILWARA BANSWARA
7	HON'BLE MR. JUSTICE ARUN BHANSALI	BIKANER CHURU
8	HON'BLE MR. JUSTICE MAHENDRA MAHESHWARI	AJMER
9	HON'BLE MR. JUSTICE PRAKASH GUPTA	ALWAR
10	HON'BLE MR. JUSTICE G.R.MOOLCHANDANI	BHARATPUR
11	HON'BLE MR. JUSTICE GOVERDHAN BARDHAR	BUNDI BARAN
12	HON'BLE MR. JUSTICE PANKAJ BHANDARI	DAUSA TONK
13	HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA	JHALAWAR DHOLPUR
14	HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI	CHITTORGARH HANUMANGARH
15	HON'BLE MR. JUSTICE DINESH MEHTA	PALI BALOTARA
16	HON'BLE MR. JUSTICE VINIT KUMAR MATHUR	MERTA RAJSAMAND
17	HON'BLE MR. JUSTICE ASHOK KUMAR GAUR	SIKAR
18	HON'BLE MR. JUSTICE MANOJ KUMAR GARG	SRIGANGANAGAR JAISALMER
19	HON'BLE MR. JUSTICE INDERJEET SINGH	JHUNJHUNU
20	HON'BLE MR. JUSTICE ABHAY CHATURVEDI	DUNGARPUR JALORE
21	HON'BLE MR. JUSTICE NARENDRA SINGH DHADDHA	KARALI

-Sd-

CHIEF JUSTICE

Hon'ble Inspecting Judges of the area are requested to advise Hon'ble the Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

Hon'ble Judges are further requested to bring their tour programme to the notice of Hon'ble the Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER

  
REGISTRAR GENERAL

No PA/RG/9(3)/89 (Separate): 2376

Date: 11/09/2019

Copy forwarded to the following for information and necessary action:-

1. The Registrar(Vig.)/(Admn.)/(Exam.)/(Rules)/(Class.), Rajasthan High Court, Jodhpur.
2. The Registrar(Admn.), Rajasthan High Court Bench, Jaipur with the request to deliver copy of this order to all P.S. of Hon'ble Judges sitting at Jaipur Bench, Jaipur.
3. The Registrar(Vig.)/(Writs)/(Class.), Rajasthan High Court Bench, Jaipur.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice.
5. O.S.D. (Finance cum Infrastructure), Rajasthan High Court, Jodhpur.
6. The Registrar-cum-CPC, Rajasthan High Court Bench, Jaipur.
7. All Sr. Dy. Registrars/Dy. Registrars, Rajasthan High Court; Jodhpur/Bench, Jaipur.
8. All District & Sessions Judges with the request to circulate it amongst all Presiding Officers of the Courts including Special Courts in DJ rank/Tribunals located in their judgeships.
9. Private Secretary to all the Hon'ble Judges.
10. A.O.J. Confidential/Vigilance/RJS(Estt.)/Subordinate Courts(Estt.)/Statistics/General Section/Classification (Website), Rajasthan High Court, Jodhpur.

  
REGISTRAR GENERAL